THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

| | APPLICATION NO.: |
|----------------------------|--|
| Applicant (S) | Respondent (S) |
| Advocate for Applicant (S) | Advocate for Respondent (S) . |
| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
| | O7.10.2009 CP 48/2008 (OA No. 57/2006) Mr. Sangram Singh, Proxy counsel for Mr. S.S. Solanki, Counsel for applicant. Mr. Anupam Agarwal, Counsel for respondents. This case has been listed before the Deputy Registrar due to non availability of Division Bench. Be listed before the Hon'ble Bench on 28.10.2009. (Gurmit Singh) Deputy Registrar |
| | 28.10.2009 CP 48/2008 (OA No. 57/2006) Mr. S.S. Solanki, Counsel for applicant. Mr. Anupam Agarwal, Counsel for respondents. Heard learned counsel for the parties. For the reasons dictated separately, the CP is disposed of. (B.L.WHATRI) MEMBER (A) MEMBER (J) |

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 28th day of October, 2009

CONTEMPT PETITON NO. 48/2008 IN ORIGINAL APPLICATION NO. 57/2006

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Shiv Singh, Senior Gangman, Office of Senior Section Engineer, P.Way (South), Kota.

...APPLICANT

(By Advocate: Mr. S.S. Solanki)

VERSUS

- 1. Shri V.K. Manglik, General Manager, West Central Railway, Jabalpur (MP).
- 2. Shri Arun Saxena, Divisional Railway Manager (Estt.), West Central Railway, Kota Junction, Kota.

.....RESPONDENTS

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 24.08.2007 passed in OA No. 57/2006.

2. Notice of this Contempt Petition was given to the respondents. The respondents have filed compliance report. Alongwith the compliance report, the respondents have also annexed a copy of the panel dated 24.09.2009 (Annexure R/1) where the name of the applicant does not find mentioned.

- 3. Learned counsel for the applicant submits that the panel has not been prepared in terms of the order dated 24.08.2007 whereas the learned counsel for the respondents submits that the panel has been prepared in conformity with the judgment dated 24.08.2007 rendered by this Tribunal on the basis of the written examination only.
- In view of what has been stated above, we are of the view that the directions of this Tribunal has been complied with. Notice need be discharged. Accordingly, notices are discharged. It is further clarified that in case the applicant is still aggrieved by the panel dated 24.09.2009; it will be permissible for him to file substantive OA, which will be considered in accordance with rules.
- With these observations, the Contempt Petition is disposed of.

(B.L. KHATRI) MEMBER (A) (M.L. CHAUHAN MEMBER (J)

AHQ.